

against the consumer demand of about 60 to 70 wagons a day. The system had, however, to be changed due to the opposition from the Delhi Administration and others and ultimately the system of sponsoring of soft coke was re-introduced for Delhi Administration

*Misuse of wagon allotments.*—There has been a large scale misuse of soft coke allotments by the collieries and slack coal has been moved in place of soft coke. A number of such mis-loadings were detected in a surprise checks and the collieries penalised.

#### MANAGEMENT OF LIGHT RAILWAYS

- 171. SHRI CHITTA BASU:  
SHRI S. C. ANGRE: DR.  
BHAI MAHAVIR:

Will the Minister of RAILWAYS/रेल मंत्री be pleased to state whether Government propose to take over the management of Light Railways and particularly the Light Railways operating on the Howrah-Hoogly route?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS; रेल मंत्रालय में उपमंत्री (SHRI MOHD. SHAFI QURESHI): No Sir.

#### SUGGESTION FOR AMENDING MODE OF ADDRESSING JUDGES

\* 172. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of LAW AND JUSTICE/ विधि और न्याय मंत्री be pleased to state:

(a) whether Government's attention has been drawn to the reported suggestion made by the lawyers of the Punjab and Haryana High Court Bar recently that the Judges of the High Courts and of the Supreme Court should no longer be addressed "My Lord" and

(b) if so, the reaction of the Government of India thereto.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ विधि और न्याय मंत्रालय में राज्य मंत्री (SHRI NITIRAJ SINGH CHAUDHURY): (a) No, sir.

(b) Does not arise.

#### LICENCE GRANTED TO MESSRS. CENTURY ENKA

- 173. DR. SALIG RAM:  
SHRI RAJENDRA PRATAP  
SINHA: SHRI ARJUN  
ARORA: SHRI KRISHAN  
KANT:

Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state:

(a) whether Messrs. Century Enka a company of the Birlas have been given licence for the production of chemical pulp sometime ago;

(b) if so, what is the licensed capacity thereof; and

(c) whether this company has been classified as a dominant undertaking?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) No, Sir.

(b) and (c) Do not arise.

#### PROGRESS OF CENTRAL SECTOR SCHEMES FOR KERALA

\*174. DR. K MATHEW KURIAN: Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state:

(a) what is the progress made so far in the implementation of the Central Sector Schemes for Kerala, viz., the Cochin Shipbuilding Yard, the News-print factory and the Electronic Component Unit included in the fourth Five Year Plan;

(b) whether the Government of India have received new proposals from the Government of Kerala for the setting up of big industrial undertakings, such as class bolting unit scooter factory, pesticides manufacturing unit, watches, optical glass, T.V. sets and nylon yarn during the Fourth Plan period, and

(c) if so, the decision taken by the Government of India on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) to (c)